

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2006
ANSWERED ON:17.12.2013
CONSTITUTIONAL STATUS TO NCBC
Mani Shri Jose K.;Yadav Shri Hukumdeo Narayan

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has taken note that the lack of powers of the National Commission for Backward Classes has adversely affected the recruitment of Other Backward Classes into Government services;
- (b) if so, the details thereof; and
- (c) the steps the Government is intending to take to provide Constitutional Status and empower the Commission to enable it to function effectively?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) & (b) : Sub-Section (1) of Section 9 of the National Commission for Backward Classes (NCBC) Act, 1993 lays down the function of the Commission as follows:

‘The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate’.

The NCBC has been functioning as per the above mandate laid down in the NCBC Act, 1993.

(c) : A proposal to further empower the NCBC is at present under examination.